

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(9)

O.M. No.1132/94
MA-1585/94

Date of decision 27.7.95

Hon'ble Shri N.V.Krishnan, Vice Chairman (.)
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri S.P.Singh
C/o Shri Hukam Singh,
10/143, Dakhin Puri Extension,
New Delhi-110062

(By Advocate Sh P.M.Ahlawat) ..Applicant.

Versus

Union of India through :

1. The General Manager,
South Eastern Railway,
Garden Reach, Calcutta(W.B)
2. The Liaison Officer & Chief Personnel
Officer, South Eastern Railway,
Garden Reach, Calcutta.

(By Advocate Shri P.S. Mahendru) ..Respondents

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Vice Chairman (.))

The applicant is a candidate recommended for appointment as Assistant Electric Driver by the Railway Recruitment Board, Bhopal on the South Eastern Railway. He has sought a direction to the respondents to appoint him in view of the above recommendations.

2. In their reply the respondents have stated in para 4.9 as follows:-

" As already submitted the applicant could not be considered for appointment in an alternative category of identical scale of Pay due to non availability of vacancy against short fall quota. However, it is submitted that the Applicant shall be considered for an alternative category post on availability of vacancy in the identical Pay Scale categories of lower medical classification against short fall quota and also subject to his medical fitness in the said category.

(b)

(10)

3. Learned counsel for the applicant submits that this may be taken on record and OA itself be disposed of with a direction to the respondents to consider the case of the applicant in the manner mentioned in para 4.9 of the reply.

4. In the circumstances, OA is disposed of with a direction to the respondents to consider the case of the applicant in the manner as mentioned in para 4.9 of the reply. O.A. is disposed of.

5. No costs.

Lakshmi

(Smt. Lakshmi Swaminathan)
Member (J)

N.V. Krishnan
(N.V. Krishnan)
Vice Chairman (A)

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